BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE EIGHTEENTH DAY OF NOVEMBER 1986

Present: Hen'ble Shri Justice K.S.Puttaswamy .. Vice Chairman
Hen'ble Shri L.H.A.Rege .. Member (A)

APPLICATION NO.31/86

A.V.SUNDARAM (RETD.),
S/e A.S.V.MURTHY,
Ne.A8, Central Avenue,
I.T.I.Celeny, Bangalere 16. ... Applicant
(Shri M.Narayanaswamy.. Advecate)

Vs.

- The General Manager, Southern Railway, Madras.
- The Divisional Railway Manager, Southern Railway, Bangalore City Bangalore.
- The Divisional Personnel Officer, Southern Railway, Bangalore.

.. Respondents

(Shri M.Sreerangaiah..Advecate)

This application came up for hearing before Court today, Hon'ble Vice Chairman makes the following:

ORDER

In this application made u/s 19 of the Administrative Tribunals Act, 1985 (the Act) the applicant has sought for a direction to the respondents to settle the pensionary benefits to which he is entitled to in law from the date he retired from Railway Service viz., on 31.12.1984.

2. The applicant who initially joined service as a Clerk, was working as a Head Clerk on 31.12.1984 which was his age of normal retirement under the rules in force. In that view the Divisional Railway Manager, SBC(DRM) on 20/24.11.1984 (Annexure B) very rightly permitted the



applicant to retire from service on 31.12.1984from which date he has actually retired from service also. But still the respondents have not settled the pensionary and other terminal benefits due to the applicant under the relevant rules. Hence this application.

- 3. While the applicant was in service it appears there were more than one disciplinary proceeding instituted against him which were not completed for one or the other reason that are not necessary to notice in detail.

 The respondents claim to conclude all of them and then only settle the pension and other benefits due to the applicant. After this application was made before this Tribunal the respondents have however granted a provisional pension of Rs.457/- to the applicant which he is drawing.
- 4. The respondents have resisted this application.
- 5. Shri M.Narayanaswamy learned counsel for the applicant contends that on his client retiring from service all earlier disciplinary proceedings even if they are all validly instituted, had come to an end and the authorities were bound to settle the final pension and other terminal benefits to which he was entitled to in law.
- 6. Shri M. Sreerangaiah learned counsel for the respondents contends that the disciplinary proceedings can be continued even after retirment and therefore the applicant was not entitled for settlement of pension and other terminal benefits.

(Annexure B) has permitted the applicant to retire from service in pursuance of which he had also retired from service on 31.12.1984. When once a Government servant retires from service, the relationship of master and servant really ceases and therefore disciplinary proceedings even validly instituted except cases of recoveries for pecuniary losses sustained by the Government cannot be continued against the former as Govt. servant at all.

/if

- 8. We find that all the disciplinary proceedings instituted against the applicant were not for recovery of pecuniary losses caused to the Railway Administration. When once we hold that all the disciplinary proceedings instituted against the applicant were not for pecuniary losses and have come to an end, then it follows from the same, that the respondents are bound to settle the pensionary benefits due to the applicant without delay. We must therefore, issue appropriate directions to the respondensts.
- 2. In the light of the above discussion we allow this application, direct the respondents to settle the pensionary and other benefits due to the applicant on his retirement from 31.12.1984 deducting the amounts already paid with all such expedition as is possible in the circumstances of the case and in any event within six months from the date of receipt of the order of this Tribunal.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA). Indiranagar, Bangalore - 560 038

Dated: 14/9/87

C.A. No. 24/87

15 ANO. 31 (86(F)

Applicant B.V. Sundanom Ve GM, S. Reys, Madron and 2003

To

1. Son A.V. Sundaram B-8, Central Avenue, 1. T. I. Colony, Bangalon - 16

2. Ani M. Narayansa snowny, Advocali No. 844 (Upstairs), I Block, Rajaji Nagar, Bangalore-10

3. The General Hamager, Sontiern Rouling, Hadras.

4. The Divisional Railway.

Southern Railway,

Bangalore City Bangalore

8. The Divisional Personal Office S. Railroag, Bangalore. G. Soi H. Szeedomgaiah

Advocati, S.P. Brilbing, No.10, Culson pet Road, Bangalor - 10.

Sublect: SENDING COPIES OF ORDER PASSED BY THE BENCH IN CONTEMPTAPPLICATION NO. 24 187

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 9.9.87

Encl: as above.

DEPUTY REGISTOAR (JUDICIAL)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH, BANGALORE

DATED THIS THE 9TH SEPTEMBER, 1987

Present: Hon'ble Justice Shri K.S.Puttaswamy, Vice-Chairman
Hon'ble Shri L.H.A. Rege, Member (A)

C.A.No.24/87

Sri A.V. Sundaram, S/o.A.S.V. Murthy, A-8, Central Avenue, I.T.I Colony, BANGALORE

Petitioner

(Shri M. Narayanaswamy.... Advocate)

- 1. The General Manager, Southern Railway, Madras.
- The Divisional Railway Manager, Southern Railway, Bangalore City, Bangalore.
- 3. The Divisional Personnel Officer, Southern Railway, Bangalore.

Contemnors

(Shri M. Sreerangaiah.... Advocate)

This application has come up for hearing before this Tribunal to-day, Hon'ble Justice Shri K.S. Puttaswamy, Vice-Chairman made the following:

ORDER

In this application made under Section 17 of the Administrative Tribunals Act, 1985 (the Act) and the Contempt of Courts Act of 1971, (1971 Act) the petitioner has moved this Tribunal to punish the Contemners for the non-implementation of an order made in



his favour in A. No. 31/86.

- Shri M. Srirangaiah, learned cousel for the Contemnors submits that the order made by this Tribunal had been complied by the Contemnors in letter and spirit and all payments due to the petitioner had been paid. Shri M. Narayanaswamy, learned counsel for the petitioner does not dispute the facts. But still he contends that the Contemnors in law, justice and equity were bound to pay interest on the amounts withheld and paid belatedly.
- In the order made by this Tribunal, there is no direction for payment of interest on the amounts payable to the petititioner. If that is so, then we cannot hold that the non-payment of interest amounts to a disobedience of the order made by this Tribunal.
- As noticed earlier, the order had been complied by the Contemnors. If that is so then these proceedings are liable to be dropped. We, therefore, drop these proceedings. But in the circumstances of the case, we direct the parties to bear their own costs.

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sb. BANGALORE

(K.S.PUTTASTAMY) (L.H.A.REGO) 19.9-87 VICE-CHAIRMAN MEMBER (A)

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D.N.668/88/

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SUPREME COURT OF INDIA

Dated 10th December, 1988

From:

The Additional Registrar, Supreme Court of India.

To,

The Registrar, Central Administrative Tribunal, B.D.A.Complex, Indira Nagar, Bangalore. 560 038.

Rialis Sik. Y

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 1689 OF 1988 (Petition funder Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Mighx Court work Karnatakay Central Administrative Tribunal, Bangalore in Application No.31 of 1986.

The General Manager, Southern Railway, Madras & Others.

.. Petitioner (S)

Versus.

A. V. Sundaram.

aram aram

Sir.

.. Respondent (SX)

I am to inform you that the Petitions above-mentioned for Special Leave to Appeal to this Court was/were filed on behalf of the Petitioner above-named from the woodment and Order of the High Courts

Karnataka Central Administrative Tribunal Bangalore

noted above and that the same was/were dismissed/disposed of by this Court on the # 5th day of December, 1986

Yours faithfully,

for Addl.Registrar.

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 1-9-87

| Review | APPLICATION | NO _112/1987 | /&&xxx |
|--------|----------------|--------------|--------|
| | in A. | No.31/86 | X |
| | WXXXXXX | | |

Applicant

GM, S.Railway, Madras & ors. Vs A.V.Sundaram

- To 1. The General Manager, Southern Railway, Park Town, Madras 3
- 2. The Divisional Railway Manager, Southern Railway, Rao Bahadur Gubbi Thotadappa Road, Bangalore > >3
- 3. The Divisional Personnel Officer, Southern Railway, Rao Bahadur Gubbi Thotadappa Road, Bangalore - >3

♠. Shri M.Sreerangiah, Central Govt. Standing Counsel, High Court Buildings, Bangalore.

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER

application on <u>25-8-1987</u>.

Deputy Registrar SECTION OFFICER

(JUDICIAL)

Encl : as above

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 25TH DAY OF AUGUST, 1987

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member (A)

REVIEW APPLICATION NO. 112/1987 IN APPLICATION NO. 31/86

- The General Manager, Southern Railway, Park Town, Madras.
- The Divisional Railway Manager, Southern Railway, Rao Bahadur Gubbi Thotadaopa Road, Bangalore.
- 3. The Divisional Personnel Officer, Southern Railway, Rao Bahadur Gubbi Thotadappa Road, Bangalore.

.. Applicants.

(Shri M. Sreerangaiah, Advocate)

v.

Shri A.V. Sundaram, C/o A.S. Murthy, No.43, Central Avenue, I.T.I. Colony, Bangalore.

Respondent.

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1935, the applicants who were the respondents in Application No.31/86 have sought for a review of an order made by a Division Bench of this Tribunal on 18.11.1986 substantially allowing the application made by the respondent herein, who was the applicant therein.

- 2. In filing this Review Application there is a delay of 248 days. In I.A. No.1, the applicants have sought for condoning the said delay. I.A. No.1 is accompanied by an affidavit sworn to by one Shri Pitchairaju, Divisional Personnel Officer, Bangalore Division, Southern Railway, Bangalore. In his affidavit, the deponent states that the delay was for the reason that the matter was under correspondence between the various officers and the Railway Board. Sri. M. Sreerangaiah, learned counsel for the applicants asks for condoning the delay.
- 3. We will even assume that the statements made by the deponent are correct. But all of them do not constitute a sufficient ground to condone the inordinate delay of 248 days in making the review application. In this view I.A. No.1 is liable to be rejected.
- 4. In the light of our above discussion, we hold that I.A. No.1 is liable to be rejected. Je, therefore, reject the I.A. No.1. As a consequence we reject the review application without notice to the respondent.

Sdl.
Vica-Chairman

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Sd|-Member (A)

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dms/Mrv.

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BANGALORS